148	Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	6
4.	Jharkhand	387	152	26	7
5.	Karnataka	4	0	0	0
6.	Kerala	3	0	0	0
7.	Madhya Pradesh	1	0	1	0
8.	Maharashtra	71	19	5	2
9.	Odisha	101	35	10	4
10.	Uttar Pradesh	0	0	0	0
11.	West Bengal	1	0	0	0
	Total	1136	397	111.	28

Crimes committed by using unlicensed/illegal arms

2240. SHRI N.K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that a large number of crimes are committed in the country by using unlicensed/illegal arms;
 - (b) if so, the facts and details thereof;
- (c) whether Government has any estimate of total number of such unlicensed/illegal arms across the country; and
- (d) if so, the details thereof and the steps taken by Government to unearth such illegal/unlicensed arms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

- (b) The details of crimes committed in violation of Arms Act, 1959 are given in Statement-I (*See* below). Details of arms recovered during last three years and upto September, 2013 are provided in Annexure. [*See* Appendix 230, Annexure No.19]
- (c) The Government has not made any estimate of the total number of such unlicensed/illegal arms in the country.

(d) Police and Public Order is a State subject; and, therefore, the respective State Governments are taking necessary action in this regard. Besides, the Central Government has empowered the various Central Armed Police Forces (CAPFs) for effecting search and seizures of illegal arms and ammunitions vide GSR No. 904 (E) and 905 (E) dated 11.11.2010 which is given in Statement-II.

Statement-I

Cases registered under Arms Act, 1959 during 2010-2012

	custs registered under 1	200000000 0200000 2000000 00		
Sl. No.	State	2010	2011	2012
1	2	3	4	5
1	Andhra Pradesh	298	296	301
2	Arunachal Pradesh	16	12	11
3	Assam	505	454	539
4	Bihar	1845	1574	1813
5	Chhattisgarh	1059	833	883
6	Goa	6	5	12
7	Gujarat	391	405	512
8	Haryana	1464	1411	1402
9	Himachal Pradesh	10	24	15
10	Jammu and Kashmir	225	231	186
11	Jharkhand	741	587	570
12	Karnataka	135	134	124
13	Kerala	344	296	293
14	Madhya Pradesh	8999	10063	10827
15	Maharashtra	1068	1014	1166
16	Manipur	14	14	15

150	Written Answers to	[RAJYA SABHA]	Unsta	rred Questions
1	2	3	4	5
17	Meghalaya	30	29	20
18	Mizoram	27	38	37
19	Nagaland	83	86	101
20	Odisha	408	469	602
21	Punjab	915	831	888
22	Rajasthan	4352	5005	4992
23	Sikkim	1	1	1
24	Tamil Nadu	167	138	180
25	Tripura	12	11,	15
26	Uttar Pradesh	49248	33607	26396
27	Uttarakhand	866	453	503
28	West Bengal	1264	2964	1722
	Total (States)	74493	60985	54126
29	Andaman and Nicobar	Islands 1	0	0
3 0	Chandigarh	13	21	18
31	Dadra and Nagar Have	li 0	2	1
32	Daman and Diu	0	1	0
33	Delhi UT	884	1035	1017
34	Lakshadweep	1	0	0
35	Puducherry	158	285	214
	Total (UTs)	1057	1344	1250
9	Total (All India)	75550	62329	55376

Source: Crime in India.

Statement-II

The Gazette of India: Extraordinary Ministry of Home Affairs (IS-II Division)

Notification

New Delhi, the 11th November, 2010

G.S.R. 904(E) — In exercise of the powers conferred by sub-section (1) of Section 43 of the Arms Act, 1959 (54 of 1959) and in supersession of the notifications of the Government of India in the Ministry of Home Affairs published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 77(E), dated the 15th February, 2010 and number G.S.R. 378(E), dated the 5th May, 2010, except as respects things done or omitted to be done before such superession, the Central Government hereby directs that the officers of the rank of Assistant Commandant and above and the subordinate officers of the rank of Sub-Inspector and above in the Central Para Military Forces shall exercise the powers conferred on the Central Government under Section 24 of the Arms Act, 1959 (54 of 1959) in all the areas where they are deployed or called upon to perform any duty.

- 2. In this notification, "Central Para Military Forces" means—
- (i) the Central Reserve Police Force constituted under Section 3 of the Central Reserve Police Force Act, 1949 (66 of 1949);
- (ii) the Border Security Force constituted under Section 4 of the Border Security Force Act, 1968 (47 of 1968);
- (iii) the Central Industrial Security Force constituted under Section 3 of the Central Industrial Security Force Act, 1968 (50 of 1968);
- (iv) the National Security Guard constituted under Section 4 of the National Security Guard Act, 1986 (47 of 1986);
- (v) the Indo Tibetan Border Police Force constituted under Section 4 of the Indo-Tibetan Border Police Force Act, 1992 (35 of 1992);
- (vi) the Assam Rifles constituted under Section 4 of the Assam Rifles Act, 2006 (47 of 2006); and
- (vii) the Sashastra Seema Bal constituted under Section 4 of the Sashastra Seema Bal Act, 2007 (53 of 2007).
- 3. The Notification shall come into force on and from the date of publication in the Official Gazette.

[F.No. V-11026/60/2009 Arms (Vol.II)] Lokesh Jha, Jt. Secy.

Notification

New Delhi, the 11th November, 2010

G.S.R. 905(E).—In exercise of the powers conferred by sub-section (1) of Section 19, sub-section (2) of Section 22 and Section 23 of the Arms Act, 1959 (54 of 1959), the Central Government hereby empowers the officers of the rank of Assistant Commandant and above and the Subordinate Officers of the rank of Sub-Inspector and above in the Central Para Military Forces to exercise the powers and perform the duties conferred under section 19, sub-section (2) of section 22 and Section 23 of the Arms Act, 1959 (54 of 1959) in all the areas where they are deployed or called upon to perform any duty.

- 2. In this notification, "Central Para Military Forces" means:—
- the Central Reserve Police Force constituted under Section 3 of the Central Reserve Police Force Act, 1949 (66 of 1949);
- (ii) the Border Security Force constituted under Section 4 of the Border Security Force Act, 1968 (47 of 1968);
- (iii) the Central Industrial Security Force constituted under Section 3 of the Central Industrial Security Force Act, 1968 (50 of 1968);
- (iv) the National Security Guard constituted under Section 4 of the National Security Guard Act, 1986 (47 of 1986);
- (v) the Indo-Tibetan Border Police Force constituted under Section 4 of the Indo-Tibetan Border Police Force Act, 1992 (35 of 1992);
- (vi) the Assam Rifles constituted under Section 4 of the Assam Rifles Act, 2006(47 of 2006); and
- (vii) the Sashastra Seema Bal constituted under Section 4 of the Sashastra Seema Bal Act, 2007 (53 of 2007).
- 3. This Notification shall come into force on and from the date of its publication in the Official Gazette.

Authenticated

[F.No. V-11026/60/2009-Arms (Vol.II)]

(Sd)

Lokesh Jha, Jt. Secy.

P. Chidambaram Home Minister